Sickness insurance

In the form of payment for the days of sickness certified by a Project doctor for a period of 18 months.

(e) Non-agriculturists in urban areas :

Homestead plot 800 sq. yds. Housing loan] . Rs. 2,000 Busin-'v; loan Hi. 1,000 Maintenance grant At full rate for 3 months.

EDUCATIONAL AND MEDICAL FACILITIES

- (a) Every village is provided with a primary school. Middle schools have also been opened for a group of villages. 202 primary, 7 middle and 1 high school have been set up. 22 adult literacy centres, 5 zonal libraries and 53 community centres have also been established. Stipends are paid to the hostel students of middle/ high schools.
- (b) 58 students are undergoing training in the I.T.I set up at Ambaguda. Settler students have also been sent t₀ various I.T.Is. in Madhya Pradesh and Orissa for technical training. During the training period, atipends are paid to these students.
- (c) Sports goods, musical instruments, theatrical costumes, trophies, books are distributed free of cost to the settlers.
- (d) 5 hospitals, 3 dispensaries and 8 primary health centres have been medical units are Bls₀ functioning.

OTHER ASSISTANCE

- (i) Improved types of seeds, horticultural plants, eggs and poultry birds are supplied at subsidised rates.
- (ii) Paddy husking, toidi making, wood working, oil extraction, etc., are some of the schemes of the Industries Department to help the settlers to get subsidiary income.
- (iii) Industrial centres provide employment to the agriculturist fami-

lies during the off season. Number of displaced persons employed i* Industrial Centres is 605.

वीसा की भ्रविव समाप्त होने के बाद भी ठहरने वाले पाकिस्तानी राव्ट्रिक

*206. श्री विमलकुमार मन्नालालजी चौरिंड्या: क्या पृह-कार्य मंत्री यह बताने की कृपा करेंगे कि प्रत्येक राज्य में कितने पाकिस्तानों वीसा की अविधि समाप्त हो जाने पर भी ठहरे हुए हैं ?

PAKISTANI NATIONALS OVERSTAYED PERIOD OF VISA

*206. SHRI V. M. CHORDIA: Will the Minister of HOME AFFAIRS be pleased! to state the number of Pakistanis whose visas have expired and who are still staying in each of the States?]

गृह-कार्य मंत्रालय में राज्य मंत्री (श्री जयसुखलाल हायी): सूचना एकत्रित की जा रही है और उपलब्ध होते ही सदन के समा-

t[THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JAISUKHLAL HATHI): The information is being collected and will be laid o" the Table of the House *m* soon as it is available.]

EDUCATIONAL FACILITIES FOR HILDRW OF DEFENCE PERSONNEL

SHRI ARJUN ARORA

SHRI M. AJMAL KHAN:

Will the Minister, of EDUCATION be pleased to state:

- (a) whether an $_{\rm v}$ steps have been taken by Government to provide edu cational facilities to the children of the defence service personnel and of the border police killed or wounded in action during the Indo-Pakistan conflict; and
 - (b) if so, the details thereof?
 - f[] English translatio*.

THE DEPUTY MINISTER IN THE MINISTRY OF EDUCATION (SHRIMATI SOUNDARAM RAMACHANDRAN): (a) Yes, Sir.

(b) A statement giving the details of the concessions is laid on the Table of the House.

STATEMENT

Details of Educational Concessions recommended so far to children of Defence Service Personnel

- 1. Free education for children of defence service personnel during present emergency.—The State Governments and Union Territories have been requested to give free education to children of combatant J.C.Os. and other ranks in the Army and equivalent cadres in the Air Force and Navy.
- 2. Free education for the children of Defence Service personnel killed or disabled in action.—The facilities of free education have been extended to the children of those killed or disabled in action on the front
- 3. Delay in payment of fees.—The State Governments/Union Territories have been requested to condone any delay in the payment of school/college fees by children of defence service personnel.
- 4. Admission in good residential schools and public schools.—The State Governments and the Chairman, Indian Public Schools Conference have been requested to give preference to children of defence service personnel, who are placed on active duty, for admission to good residential schools and public schools.
- 5. Removal of restrictions on domicile or nativity.—The State Governments have been requested to remove any restriction or condition imposed by them as regards domicile or nativity in the matter of grant of concessions to children of defence service personnel,
- 6. Extension of concessions to the children of Stnte Police Forces.—The

- educational concessions granted to the defence service personnel have been extended to the children of members of State Police Forces who have been assigned security duties during emergency.
- 7. Extension of concessions to children of civilian personnel serving toith defence forces and to those of Territorial Army personnel.—
 The educational concessions have been extended to the children of civilian person-ei serving with defence forces who have been given military ranks and to the children of Territorial Army personnel who are embodied for military service under Rule 33 of the T.A. Act of 1948.
- 8. Scholarships to children of defence service personnel.—It has been suggested to the State Governments that as a further measure of welfare the State Governments should institute a special scheme for award 0* scholarships and other concessions to meritorious children of defence personnel.
- 9. School Teachers Defence Welfare Project.—It has been suggested to the State Education Ministers that they should introduce a "School Teachers Defence Welfare Project" for looking after the welfare of the families of dependents of Jawans.
- 10. Exemption from production of Transfer Certificates, Admission Fees and wearing of school uniforms.—The State Governments have been requested to waive the production of school leaving/transfer certificates, payment of admission fees and wearing of school uniforms in the case of children of defence service personnel and also of civilian population evacuated from units in the operational areas of different parts of the country.
- 11. Free Education at University level.— All the Vice-Chancellors have been requested to ensure that maximum facilities at all levels of educa-

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tion, including that at University level, are made available to children of defence service personnel, State Police Forces assigned security duties, Territorial Army personnel,

OFFER OF FREE EDUCATION TO THE CHILDREN OF JAWANS

*208. SHRI M. P. BHARGAVA: Will the Minister of EDUCATION be pleased to state:

- (a) whether some educational institutions in the country have offered to give free education to the children of the jawans who were killed in the recent Indo-Pakistan conflict: and
- (b) if so, what are the names of these institutions?

THE DEPUTY MINISTER IN THE MINISTRY OF EDUCATION (SHRI SOUNDARAM MATI RAMA CHANDRAN): (a) and (b) The Education Ministry has received one such offer from the Delhi Nurseri Dalmianagar. School authorities, P.O. This has been forwarded to the def Ministry who ate dealing with ence other similar offers.

M. P. DISTRICT GAZETTEER IN HINDI

SHRI R. S. KHANDEKAR

SHRI RAM SINGH:

Will the Minister of PETROLEUM AND CHEMICALS be pleased to state:

- (a) whether any request has been received from the Government of Madhya Pradesh seeking the agreement of the Government of India to their sharing 40 per cent of the cost involved in the compilation of the Madhya Pradesh District Gazetteer in Hindi in terms of the M. P. Official j Language Act, 1957; and
- (b) if so, whether Government's decision in the matter has been communicated to the State Government?

THE MINISTER OF PETROLEUM AND CHEMICALS (SHRI HUMAYUN KABIR): (a) Yes, Sir.

(b) The matter is under consideration of the Government of India.

TREATMENT TO POLITICAL PRISONERS UNDER D.I.R.

- 124. SHRI NIREN GHOSH: Will the Minister of HOME AFFAIRS be pleas ed to state:
- (a) whether there is any differentiation in respect of treatment given to the political prisoners detained under the Defence of India Rules and, if so, what is the nature of such differentiation: and
- (b) what is the number of such persons who were released during the last six months and what is their party-wise break-up?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JAISUKHLAL HATHI); (a) There is no class of detenus classified as *political prisoners'. The detenus ate treated in accordance with the class in which they are placed and there is no differentiation within the same class detenus.

(b) The information is being collected.

SPORTS ORGANISATIONS CONTRIBUTION TO N.D.F.

125. SHRI D. THENGARI: Will the Minister of EDUCATION be pleased to state the number of Sports Orga nisations in the country which have contributed to the National Defence Fund?

THE DEPUTY MINISTER IN THE MINISTRY OF EDUCATION (SHRI BHAKT DARSHAN): The requisite information is not available. It is felt that the time and labour involved in collecting the information in respect of Sports Organisations in the country, whose number is very large, will not be commensurate with the value of the information. It appears from the reports in the Press, however, that some Sports Organisations in the country have made contributions to the National Defence Fund.